

PUBLIC NOTICE

We, Mrs. Urmila Jain, W/o Mr. Chandra Prakash Jain, and Mr. Chandra Prakash Jain, S/o Mr. Nemi Chand Jain, both residing at Flat No. 307/308, Tower-4, Augusta Town Homes, Jaypee Wishtown, Sector-128, Noida, U.P. 201301, hereby inform the general public that the following original property documents have been lost/misplaced: Original Sub-Lease Deed dated 14.06.2018 in respect of Unit No. 604, T1, Assotech Business Crestera, Plot No. 22, Sector-135, Noida, U.P. Original Sub-Lease Deed dated 01.06.2017 and Transfer Deed-Cum-Sale Deed dated 15.01.2018 in respect of Unit No. 605, T1, Assotech Business Crestera, Plot No. 22, Sector-135, Noida, U.P. The aforesaid original documents have been lost/misplaced and are not traceable despite diligent efforts. FIR/Lost Report No. 700042/2026 dated 06.10.2026 has been lodged in this regard. Any person who finds or comes into possession of the above-mentioned original documents is requested to inform/contact us immediately at 9313330000.

Mrs. Urmila Jain & Mr. Chandra Prakash Jain
R/o Flat No. 307/308, Tower-4, Augusta Town Homes,
Jaypee Wishtown, Sector-128, Noida, U.P.-201301

**Dudhsagar Dairy**
Mehsana District Co-operative Milk Producers' Union Ltd
Post Box No.1, Highway, Mehsana-384002 Phone:-02762-253201

E-Tender Notice
Tender ID:347737, 349279, 352434, 352637,353004, 353006
For further details refer our website <https://www.dudhsagardairy.coop/tenders/> and on E-Tender Website : <https://tender.nprocure.com/>
Date: 08.10.2026

I/C Managing Director

PUBLIC NOTICE

General Public is hereby informed that Mr. Sanjeev Kapoor & Mrs. Ritu Kapoor claims to be the absolute & undisputed owner and in possession of Entire Basement, Ground, First & Second Floor with Terrace Rights part of Property bearing No.N-12, land area measuring 635 sq. yards (530.93 sq. meters), Situated at Greater Kailash Part-I, New Delhi (said property) on the basis of Sale Deed dated 08.04.2015 executed by Sanjeev Anand alias Sanjay Anand read with Sale Deed dated 09.04.2015 executed by Sanjeev Anand alias Sanjay Anand. Sale Deed dated 30.06.2023 executed by R.C. Chopra and Sale Deed dated 10.10.2016 executed by Durjay Sen Gupta. However, the chain documents related to the said property are reported to have been lost:-

- Relinquishment Deed dated 18.01.2004 executed by Narendra Singh Chopra in favor of Ranjit Chopra. (Doc. No.511)
- Sale Deed dated 22.03.2005 executed by Jayant Ghadia as attorney of Narendra Singh Chopra who for and on behalf of Ranjit Singh Chopra (as vendor) and Jayant Ghadia (as confirming vendor) in favor of Salohna Goyal. (Doc. No.4310).
- Sale Deed dated 18.04.2006 executed by Salohna Goyal & CLG Enterprises Pvt. Ltd. (confirming Party) in favor of Mool Raj. (Doc. No.6052).
- Sale Deed dated 11.09.2013 executed by Mool Raj in favor of R. C. Chopra. (Doc. No.4792).

Now, Mr. Sanjeev Kapoor & Mrs. Ritu Kapoor proposes to mortgage the aforesaid property by availing the loan facility from our client **HDFC Bank Ltd.** against the security of aforesaid property. If any body has/have any charge/interestable in the said property or any kind of dispute kindly inform the undersigned in writing on the below mentioned address within 10 days of the present.

Sanjay Sheikh, Advocate
B-220, 2nd Floor, Noida One, Tower-B, Sector-62,
Noida, UP-201309 Email Id- nrc@northeeye.co.in
Contact No- 7294177029

Senior Legal Manager, North Eye Advisors
B-220, 2nd Floor, Noida One, Tower-B, Sector-62,
Noida, UP-201309 Email Id- nrc@northeeye.co.in
Contact No- 7294177029

Aadhar Housing Finance Ltd.
Corporate office: Office Nos. 501 & 503, 5th Floor, Lightbridge, Saki Vihar Road, Andheri East, Mumbai Suburban (District), Maharashtra- 400072
Muzaffarnagar Branch: First Floor, 52/9, Bagh Kambalwala, Nikat Jain Milan Jansath Road, Pin-251314



APPENDIX IV POSSESSION NOTICE (for immovable property)

Whereas, the undersigned being the Authorized officer of **Aadhar Housing Finance Limited (AHFL)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within **60 days** from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of AHFL for an amount as mentioned herein under with interest thereon.

Sr. No.	Name of the Borrower(s)/ Co-Borrower(s)(Name of the Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1	(Loan Code No. 11410000256 / Muzaffarnagar Branch) Abdul Whab (Borrower) Shabnam (Co-Borrower)	All that piece and parcel of the property bearing, House of Area Measuring 80.25 Sq Meters Situated at Mohalla Rampuri, Tehsil and District Nuzaffarnagar Boundaries: East: Plot of others, West: Rasta 12 Feet Wide, North: House of Mohseena, South: House of Jahir	10-07-2026 & ₹ 16,11,029/-	06-10-2026

Place : Uttar Pradesh
Date : 08-10-2026

Authorised officer
Aadhar Housing Finance Limited

**ICICI Bank**

Regd. Office: ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara- 390007
Corporate Office: ICICI Bank Towers, Bandra- Kurla Complex, Bandra (E), Mumbai- 400051
Regional Office: NBCC Place Pragati Vihar, New Delhi- 110003

PUBLIC NOTICE – E- AUCTION FOR SALE OF SECURED ASSET

Sale of Secured Asset under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8(6) and rule 9(1) of Security Interest (Enforcement) Rules, 2002

Whereas, the undersigned being the Authorized Officer of ICICI Bank Limited (hereinafter referred to as "ICICI Bank"), under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "Act") and in exercise of the powers conferred under sub-section (12) of Section 13 of the said Act read with Rule 3 the Security Interest (Enforcement) Rules 2002 ("Rules"), issued a demand notice dated January 30, 2026 calling upon Tesla Power India Private Limited ("Borrower"), Ms. Vertika Khurana ("Borrower /Security Provider"), Ms. Ayushi Khurana and Tesla Power USA INC ("Co-Applliant") [Borrowers, Security Provider and Co-Applliant are hereby collectively referred as "Obligors"] to repay the amount mentioned in the notice being Rs. 2,34,00,977.17/- (Rupees Two Crore Thirty Four Lakhs Nine Hundred Seventy Seven Rupees and Paise Seventeen Only) outstanding as on January 28, 2026 along with further interest, default/penal interest, cost and other charges thereon till the date of payment within 60 days from the date of receipt of the said demand notice, which has not been paid till date. The Notice is hereby given to the public in general and in particular to Obligors that the below described Secured Asset mortgaged and charged to ICICI Bank, the physical possession of which has been taken by the Authorized Officer of ICICI Bank, will be sold on "As is where is basis", "As is what is basis", "Whatever there is basis" and "Without any recourse basis" as per details given below, for the recovery of Rs 2,49,21,121.17 (Rupees Two Crore Forty Nine Lakhs Twenty One Thousand One Hundred Twenty One Rupees and Paise Seventeen Only) as on October 05, 2026 together with further interest, default/penal interest and other charges thereon at the contractual rates upon the footing of contractual rate of interest till the date of payment and interest thereon. The Obligors attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset.

SCHEDULE

Description of the Secured Asset	Reserve Price	Earnest Money Deposit ("EMD") (In ₹)	Date and time of e-Auction
Property bearing Premises No. DCG1-1012 on 10th Floor, having super area of 152.301 sq. mtrs. (1639.00 sq.ft.), along with parking spaces No. PB/T1-3140, Tower No-1. Known as DLF Corporate Greens, Sector 74A, Village Begumpur Khatola & Narsinghpur, Tehsil Kadipur & Distt Gurugram, Haryana taken along with all buildings and structures thereon owned by Ms. Vertika Khurana, along with furniture/fixtures lying therein. Bounded by: On the North by: Open, On the South by: Corridor, On the East by: 1014, On the West by: 1011, Parking space Bounded by: At or towards the North: PB/T1-3139, At or towards the South: PB/T1-3141, At towards the East: Driveway, At or towards the West: PB/T1-3128	Rs. 1,86,00,000.00/-	Rs. 18,60,00,00.00/-	October 28, 2026 (11:00 AM to 12:00 Noon)
	Bid Increment Value (In ₹)	Date of Property Inspection and time	Last date of submission of EMD
	Rs. 1,00,000.00/-	October 15, 2026 (11:00 AM to 04:00 PM) with prior intimation	October 27, 2026 4:00 PM

TERMS & CONDITIONS

(1) The online auction will be conducted through M/s e-Procurement Technologies Limited (Auction tiger) on the website of auction agency i.e. <https://icicibank.auctiontiger.net> and shall be subject to terms & condition contained in the Auction Document which is available on <https://icicibank.auctiontiger.net>.
(2) For any clarifications with regard to inspection, terms and conditions of the auction, kindly contact Mr. Banjit Mahanta and/or Dharan Yadav of ICICI Bank Limited at +91-7997714378 or write at banjit.mahanta@icici.bank.in or dharan.yadav@icici.bank.in or anshu.j@icici.bank.in
(3) In case there is any discrepancy between the publication of sale notice in English & vernacular newspaper, then in such case the English newspaper will supersede the vernacular newspaper, and it shall be considered as the final copy, thus removing the ambiguity.
(4) All the statutory dues, pending charges or any other dues including registration charge shall have to be borne by the purchaser and the Authorized Officer shall not be responsible for any charges, lien in encumbrance or any other dues to any party in respect of the Secured Asset. The intending bidders are advised to make their own independent enquiries regarding the encumbrances and any pending dues etc.

Sd/-
Authorized Officer
ICICI Bank Limited

Date: October 08, 2026
Place: Gurugram

AADHAR HOUSING FINANCE LIMITED
Registered Office : 2nd Floor, No. 3, JVT Towers, 8th A Main Road, Sampangi Rama Nagar, Hudson Circle, Bengaluru, Karnataka, India- 560027
Branch: 1Shop No-6,1st Floor,Mittal Complex. Opp. Spring Field Delhi Road Moradabad-244001 (UP).
CIN: L68010KA1990PLC011409 | Website: <https://aadharhousing.com/>



NOTICE FOR REMOVAL OF MOVABLE INVENTORY

Name of Borrower (s) / Legal heir (s) / Legal Representative(s)	Date of Demand Notice(s)	Description of Secured Asset(s) / Where movable inventory has been left
Loan Code / Branch	Possession Notice Date	
Jaripthi Ahmad (Borrower)	10-July-2025	House at Part of Gata No. 371/2, Varis Nagar (Pajaya), (Property Area 41.80 Sq. Mtrs.) Chandausi, Sambhal, UP-202414.
Nazra W/o Jarif (Co-borrower)	Date of Demand Notice	
Loan Code: 05410000336	25-Nov-2025	Boundaries: East: Plot of Jameel Ahmad, West: Property of Istiyak Ahmad, North: Plot of Rehmat Jahan, South: Road 11 Feet Wide
Branch : Moradabad	Date of Physical Possession	

Whereas, the Authorized Officer of Aadhar Housing Finance Limited empowered under the provisions of the SARFAESI Act 2002 has taken physical possession of the secured asset, and at the time of taking physical possession some movable inventory has been left back in the secured asset. An inventory removal notice was already issued earlier but the said movable inventory has not been removed till date. Now therefore, this final notice is hereby given to the Borrower(s) / Legal Heir(s) / Legal Representative(s) etc, to forthwith remove the personal belongings / household goods lying therein within a period of **15 (Fifteen) days** from the date of receipt/publication of this notice, failing which the Authorised Officer shall be constrained to remove and dispose of and/or otherwise deal with such belongings in such manner as deemed fit, entirely at the risk, cost and consequences of the Borrower(s) / Legal Heir(s) / Legal Representative(s) etc. It is further clarified that failure to remove the said movable inventory within the stipulated period i.e. within a period of **15 (Fifteen) days** from the date of publication of this notice, the same shall be deemed to have been unconditionally abandoned, and no claims, liabilities, or grievances in future in respect thereof shall be entertained at any future point in time. Consequent upon such failure, and without prejudice to any other rights and remedies available under law, the undersigned shall proceed to either move the said inventory to a storage/warehouse or dispose off and sell the movable inventory on an "as-is-where-is" basis at the current highest available quotation of **Rs.65,950/- (Rupees Sixty Five Thousand Nine Hundred Fifty Only)**, without any further notice or reference to you. That Public Notice is hereby given to the public at large that in case, any person or entity interested in purchasing the said movable inventory on any higher amount may contact the Authorised Officer, subject to applicable terms and conditions.

Date: 08.10.2026
Place: Uttar Pradesh

For Aadhar Housing Finance Limited
Authorised Officer

POST OFFER ADVERTISEMENT UNDER REGULATION 18(12) IN TERMS OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED TO THE SHAREHOLDER(S) OF CUBICAL FINANCIAL SERVICES LIMITED (HEREINAFTER REFERRED TO AS "TARGET COMPANY" OR "TC" OR "CFSL")

CUBICAL FINANCIAL SERVICES LIMITED
(CIN: L65930DL1990PLC040101)
REGD OFFICE: 456, AGGARWAL METRO HEIGHTS, NETAJI SUBHASH PLACE, PITAM PURA, NEW DELHI-110034
PHONE: 011-47057757 | EMAIL ID: CUBFINSER@YAHOOCOM | WEBSITE: WWW.CUBICAL90.COM

OPEN OFFER FOR ACQUISITION OF UPTO 3,77,44,200 (THREE CRORE SEVENTY SEVEN LAKHS FORTY FOUR THOUSAND AND TWO HUNDRED ONLY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF RS. 2/- (RUPEES TWO ONLY) EACH, REPRESENTING 26.00% OF THE EXISTING EQUITY & VOTING SHARE CAPITAL OF CUBICAL FINANCIAL SERVICES LIMITED, (HEREINAFTER REFERRED TO AS ("CUBICAL"/"TARGET COMPANY"/"TC") AT AN OFFER PRICE OF ₹ 2.50/- (RUPEES TWO AND FIFTY PAISE ONLY) PER OFFER SHARES ALONG WITH APPLICABLE INTEREST OF UPTO ₹ 0.021 PER EQUITY SHARE ("APPLICABLE INTEREST") TO THE PUBLIC SHAREHOLDERS (AS DEFINED BELOW) OF THE TARGET COMPANY BY MR. MANOJ AGRAWAL ("ACQUIRER - 1") AND MR. AMIT KUMAR SARAOGI ("ACQUIRER - 2") (HEREINAFTER REFERRED TO AS THE "ACQUIRERS") AND MRS. SHIKHA AGRAWAL ("PAC - 1") AND MRS. KANCHAN SARAOGI ("PAC - 3") (HEREINAFTER REFERRED TO AS THE "PAC(S)") PURSUANT TO AND IN COMPLIANCE WITH REGULATION 3(1) AND 4 READ WITH REGULATION 15 (1) & (2) AND OTHER APPLICABLE PROVISIONS OF THE SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENT THERETO ("SEBI (SAST) REGULATIONS") ("OPEN OFFER" OR "OFFER")

This post issue offer advertisement is being issued by Corporate Makers Capital Limited ("Manager to the Offer"), on behalf of Acquirers and PAC(s), in connection with the offer made by the Acquirers and PAC(s), in compliance with the Regulation 18(12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("SEBI (SAST) Regulations"). This Post Offer Advertisement ("PoPA") should be read with Public Announcement ("PA") dated May 15, 2026, Detailed Public Statement ("DPS") dated May 21, 2026, Letter of Offer ("LoF") alongwith Form of Acceptance and SH-4 dated September 09, 2026 and Advertisement of Schedule of Activities for Open Offer dated September 15, 2026 that was published in all the newspapers in which DPS was published. This Post Offer Advertisement is being published in all the newspapers in which the DPS was published.

Capitalized terms used but not defined in this Post Offer Advertisement shall have the meaning assigned to such terms in the LoF.

The Public Shareholders of the Target Company are requested to kindly not the following information with respect to the Open Offer.

1.	Name of the Target Company	Cubical Financial Services Limited	
2.	Name of the Acquirers	1. Mr. Manoj Agrawal 2. Mr. Amit Kumar Saraogi	
3.	Name of the PAC(s)	1. Mrs. Shikha Agrawal 2. M/s Manoj Agrawal HUF 3. Mrs. Kanchan Saraogi	
4.	Name of the Manager to the Offer	Corporate Makers Capital Limited	
5.	Name of the Registrar to the Offer	Beetal Financial & Computer Services Private Limited	
6.	Offer Details		
	a. Date of Opening of Offer	Thursday, September 17, 2026	
	b. Date of Closing of the Offer	Wednesday, September 30, 2026	
7.	Date of Payment of Consideration	Thursday, October 15, 2026	
8.	Details of Acquisition		
Sr. No.	Particulars	Proposed in the Offer Documents	Actuals
	Offer Price (A)	Rs. 2.50/- per Equity Share	Rs. 2.50/- per Equity Share
	Interest (B)	Rs. 0.021/- per Equity Share	Rs. 0.021/- per Equity Share
	Aggregate number of Shares tendered (C)	Upto 3,77,44,200 Equity Shares	1,321 Equity shares
	Aggregate number of Shares accepted (D)	Upto 3,77,44,200 Equity Shares	1,321 Equity shares
	Size of the Offer (Numbers of Shares multiplied by Offer price per Share) (A*D) (excluding interest)	Rs. 9,43,60,500	Rs. 3,302.5
	Size of the Offer inclusive of interest (Numbers of Shares multiplied by Offer price per Share and Numbers of Shares multiplied by interest per Share) (A*C) + (B*D)	Rs. 9,43,60,500 + Rs. 7,92,628.2 = 9,51,53,128.2	Rs. 3,330.24
	Shareholding of the Acquirers and PAC(s) before Agreement/ Public Announcement		
	• Number	Nil	Nil
	• % of Existing Equity & Voting Share Capital	NA	NA
	Share Acquired by way of SPA		
	• Number	2,00,75,137	2,00,75,137#
	• % of Emerging Equity and Voting Share Capital	13.83%	13.83%#
	Share Acquired by way of Preferential Issue		
	• Number	8,00,00,000	8,00,00,000
	• % of Emerging Equity & Voting Share Capital	55.11%	55.11%
	Share Acquired by way of Open Offer*		
	• Number	3,77,44,200 Equity Shares	1,321
	• % of Emerging Equity & Voting Share Capital	26.00%	Negligible
	Shares Acquired after Detailed Public Statement		
	• Number of Shares acquired	Nil	Nil
	• Price of Shares acquired	Nil	Nil
	• % of Emerging Equity & Voting Share Capital	Nil	Nil
	Post Offer shareholding of Acquirers and PAC(s) (Number & %)	13,78,19,337 Equity Shares (94.94%)	10,00,76,458 Equity Shares (68.94%)
	Pre & Post Offer shareholding of the Public	Pre Offer 4,50,94,863 Post Offer 73,50,663	Pre Offer 4,50,94,863 Post Offer 4,50,93,542
	• Number*		
	• % of Existing Equity & Voting Share Capital	31.06% 5.06%	31.06% 31.06%

*The % has been calculated on the basis of Emerging Equity & Voting Share Capital (post-preferential Issue of 14,51,70,000 Equity Shares of the Target Company). The existing Promoter and Promoter group will be reclassified into public category.

The Equity Shares to be acquired in terms of Share Purchase Agreement has not yet been transferred in the name of Acquirers and PAC(s). However, in pursuance of Regulation 22(3) of SEBI (SAST) Regulations, 2011, the said shares shall be transferred in the name of Acquirers within 26 weeks from the expiry of Offer period.

- The Acquirers and PAC(s) accept full responsibility for the information contained in the Post Offer Advertisement and also for the obligations under SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011.
- A copy of this Post Offer Advertisement will be available on the website of SEBI and BSE Limited and at the registered office of the Company.

Issued by the Manager to the Open Offer



Corporate Makers Capital Limited
611, 6th Floor, Pragati Tower, Rajendra Place, New Delhi-110091
Contact Number: +91-11-41411600
Website: www.corporatemakers.in
Email Address: compliance@corporatemakers.in
Contact Person: Mr. Rohit Pareek
SEBI Registration Number: INM000013095
Validity: Permanent
CIN: U65100DL1994PLC063880

Sd/-
Manoj Agrawal
("Acquirer-1")

Sd/-
Mrs. Shikha Agrawal
("PAC-1")

Sd/-
M/s Manoj Agrawal HUF
("PAC-2")

Sd/-
Amit Kumar Saraogi
("Acquirer-2")

Sd/-
Mrs. Kanchan Saraogi
("PAC-3")

For and on behalf of

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**
CP(CAA)/81 (CHE)/2026
IN
CA(CAA)/65(CHE)/2026
In the matter of the Companies Act,2013
AND
In the matter of an Application under Sections 230 to 232 and other applicable provisions of the Companies Act, 2013, read with the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016;
AND
In the matter of the Composite Scheme of Arrangement for Demerger
BETWEEN
Vetrivel Explosives Private Limited,
(Demerged Company)
AND
Sivasakthi Hospitality Private Limited,
(Resulting Company)
AND
Their Respective Shareholders

1. Vetrivel Explosives Private Limited,
CIN: U24292TZ1999PTC009092
A company incorporated under
The Companies Act,1956, having its registered office
at No. 135-F, Kennedy Nagar, Salem, PIN: 636005,
Tamil Nadu
...The First Petitioner / Demerged Company

2. Sivasakthi Hospitality Private Limited,
CIN: U55209TZ2021PTC035782
A company registered under the Companies Act, 2013
having its registered office at
No.157/3-A, Omalur Main Road, Mamangam, Salem - 636302,
Tamil Nadu.
...The Second Petitioner/ Resulting Company

NOTICE OF PETITION

Notice is hereby given that a Second Motion Petition has been filed before the Hon'ble National Company Law Tribunal, Division Bench-I, Chennai, by Vetrivel Explosives Private Limited, the Demerged Company, and Sivasakthi Hospitality Private Limited, the Resulting Company (collectively, the "Petitioner Companies"), seeking sanction of the Scheme of Arrangement for Demerger ("Scheme") under Sections 230 to 232 of the Companies Act, 2013, read with the applicable Rules made thereunder, for the demerger of the Hotel Undertaking, including the College Division, from Vetrivel Explosives Private Limited (Demerged Company) to Sivasakthi Hospitality Private Limited (Resulting Company).

The Hon'ble Tribunal, by its Order dated 11.09.2026 passed in C.A. (CAA) No. 65 (CHE) of 2026, allowed the First Motion Application and, inter alia, dispensed with the meetings of the Equity Shareholders, Secured Creditors and Unsecured Creditors of both the Companies, in relation to the Scheme of Arrangement for Demerger between Vetrivel Explosives Private Limited (Demerged Company) and Sivasakthi Hospitality Private Limited (Resulting Company) and their respective shareholders and creditors.

The Second Motion Petition in C.P. (CAA) No. 81 (CHE) of 2026 was heard by the Hon'ble Tribunal on 30.09.2026, whereupon the Hon'ble Tribunal directed publication of this notice. The Petition is now posted for further hearing on **11.11.2026** before the Hon'ble National Company Law Tribunal, Division Bench-I, Chennai, for consideration of the sanction of the Scheme. In compliance with the directions of the Hon'ble Tribunal, this publication is being made.

Any creditor, shareholder or any other person desirous of supporting or opposing the sanction of the Scheme may file their written representations or objections, if any, before the Hon'ble Tribunal, with a copy thereof served upon the Counsel for the Petitioner Companies, and may appear in person or through an authorised representative at the time of hearing. A copy of the Scheme of Demerger relating to the demerger of the Hotel Undertaking, including the College Division, may be obtained free of charge from the registered office of the respective Petitioner Companies on all working days upon making a written request. A copy of the Scheme may also be requested by email at finance@vetrivellindustries.com.

A copy of the Petition will be furnished by the undersigned to any person requiring the same, upon payment of the prescribed charges.

Sd/-
Adv. J. Manivannan
Counsel for the Petitioner Companies
31, New No. 2, Old No. 29, 2nd Floor, Nageswara Road,
Nungambakkam, Chennai – 600034
Mobile: 9043278774
Email: equitablelegal@gmail.com

Sd/-
Date: 08.10.2026
Place: Chennai

**HDFC BANK**

HDFC Bank Limited
Corporate Identification Number: L65920MH1994PLC080618
Registered Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (W), Mumbai 400 013 Tel No.: 022 6631 6000
E-mail: shareholder.grievances@hdfc.bank.in / Website: www.hdfc.bank.in

NOTICE OF POSTAL BALLOT AND REMOTE E-VOTING INFORMATION

Members are hereby informed that pursuant to the provisions of Sections 108, 110 and all other applicable provisions, if any, of the Companies Act, 2013, read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 and in compliance with all applicable laws for the time being in force, HDFC Bank Limited (the "Bank") has sent the Postal Ballot Notice dated October 1, 2026 along with the Explanatory Statement (the "Notice") through electronic mode on Wednesday, October 7, 2026, to all the Members whose name appear in the Register of Members/Register of Beneficial Owners maintained by the Depositories as on the Cut-off Date, being Friday, October 2, 2026 and who have registered their e-mail addresses with their respective Depository Participants ("DP"/ Registrar and Share Transfer Agent of the Bank i.e. Datamatics Business Solutions Limited (the "RTA"), for seeking their approval in respect of the resolution set out in the Notice by means of remote electronic voting ("remote e-voting").

The Notice is available on the Bank's website <https://www.hdfc.bank.in/about-us/corporate-governance/postal-ballot> (also available at the QR code mentioned below) and on the websites of the Stock Exchanges i.e. BSE Limited at www.bseindia.com, the National Stock Exchange of India Limited at www.nseindia.com and on the website of the e-voting service provider engaged by the Bank viz., National Securities Depository Limited (the "NSDL") at <https://www.evoting.nsdl.com>. Those who are not Members as of the Cut-off date should treat this Notice for information purposes only.

The detailed procedure and instructions for remote e-voting including with regard to login credentials for Members holding shares in physical forms or in electronic form, who have not registered their email addresses either with the RTA or their respective DP, forms part of the Notice.

Some of the important details regarding the remote e-voting are provided below:

Link for remote e-voting	www.evoting.nsdl.com
EVEN (E-Voting Event Number)	143249
Cut-off date for determining Members entitled to vote	Friday, October 2, 2026
(voting rights shall be in proportion to the equity shares held as on this date)	
Commencement of remote e-Voting	Thursday, October 8, 2026, at 10:00 A.M. (IST).
End of remote e-Voting	Friday, November 6, 2026, at 05:00 P.M. (IST). The e-voting module will be disabled by NSDL thereafter.

During this period, the Members of the Bank may cast their vote electronically and once the vote on a resolution is cast by a Member, such Member shall not be allowed to change it subsequently.

Members holding shares in physical form and who have not yet registered their e-mail addresses are requested to promptly notify their e-mail addresses / any change therein in writing in Form ISR-1 (available at the website of the Bank) along with requisite documents as mandated by the SEBI to the RTA. Members holding shares in electronic form are requested to get their e-mail addresses registered with their respective DP.

All grievances with regard to the facility for voting by electronic means may be addressed to Ms. Pallavi Mhatre, Deputy Vice President, NSDL by sending an e-mail to evoting@nsdl.com or call on 022 - 4886 7000.

The result of the Postal Ballot along with the Scrutinizer's Report will be displayed on the Bank's website at <https://www.hdfc.bank.in/about-us/corporate-governance/postal-ballot>, on the website of NSDL at <https://www.evoting.nsdl.com> and shall be communicated to BSE Limited and National Stock Exchange of India Limited, within 2 (two) working days from the end of the e-voting period and shall also be displayed at the Registered Office of the Bank.



For HDFC Bank Limited
Sd/-
Ajay Agarwal
Company Secretary
Place: Mumbai
Date: October 7, 2026
Group Head - Secretarial and Group Oversight
ICSI Membership No. FCS 9023